

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 114/TL/2024

**Coram:
Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member**

Date of Order: 28th May, 2024

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission Licence to Sikar Khetri Transmission Limited.

And

In the matter of

**Sikar Khetri Transmission Limited,
(Now known as POWERGRID Sikar Khetri Transmission Limited)**

Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110 016

Address for correspondence: ED (TBCB),
Power Grid Corporation of India Limited,
Saudamini, Plot No.2, Sector -29,
Gurgaon 122001

....**Petitioner**

Vs

1. Central Transmission Utility of India Limited,

Saudamini, Plot No.2, Sector-29
Gurgaon-122 001

2. REC Power Development and Consultancy Limited,

REC Corporate Head Quarter,
D Block, Plot No. I – 4,
Sector-29, Gurugram-122 001

3. Eden Renewable Alma Private Limited,

Unit No. 236 B & C,
First Floor, DLF South Court,
Saket, Delhi-110017

4. Amp Energy Green Private Limited,

309, Rectangle One, Behind Sheraton Hotel, Saket, Delhi-110017

- 5. Solarpack Corporacion Tecnologica,**
S.A. Southern Park Building, D-2 District Centre,
Saket, New Delhi – 110017
- 6. Prerak Greentech Private Limited,**
L-11, Green Park Extension,
New Delhi - 110016
- 7. Abu Renewables India Private Limited,**
14th Floor, Tower B, Vatika Towers, Suncity,
Sector-54, Gurgaon, Haryana.
- 8. Juniper Green Beta Private Limited,**
Juniper Green India Six Private Limited
Plot No. 18, 1st Floor, Institutional Area,
Sector 32, Gurugram, Haryana.
- 9. Tepsol Sun Sparkle Private Limited,**
D.No.8-2-610/68/1,2,3, Accord Blu,
5th Floor, Road No. 10,
Banjara Hills, Hyderabad
- 10. Seven Renewable Power Private Limited,**
S2904, 29th Floor, World/ Trade Centre,
Brigade Gateway Campus, Karnataka
- 11. Frugal Energy Private Limited,**
D-59, Sector 63, Noida.
- 12. Adani Renewable Energy Holding Four Limited,**
Adani Solar Energy AP Three Limited,
4th Floor- South Wing, Adani Corporate House,
Shantigram, S G Highway,
Ahmedabad- 382421, Gujarat
- 13. Chandigarh Electricity Department,**
UT-Chandigarh, Div-11, Opposite Transport Nagar
Industrial Area, Phase-I, Chandigarh
- 14. BSES Rajdhani Power Limited,**
AVP (PMG), PMG Office, 2nd Floor, B-Block
Nehru Place, New Delhi-110019
- 15. BSES Yamuna Power Limited,**
Shakti Kiran Building,
Karkardooma, Delhi- 110032
- 16. North Delhi Municipal Corporation,**
19th Floor, NDMC, Palika Kendra, Parliament Street,
New Delhi- 110001

- 17. Tata Power Delhi Distribution Limited,**
Power Management Group, Technology Centre
Near PP-3 Grid Sub Station, Opp. PP Jewellers
Netaji Subash Place, Pitampura, New Delhi-110034
- 18. Himachal Pradesh State Electricity Board,**
132 kV S/S Tutu, Shimla, Himachal Pradesh- 171011
- 19. Haryana Power Purchase Centre,**
Shakti Bhawan, Energy Exchange, Panchkula-134113
Haryana
- 20. Power Development Department, Jammu,**
Jammu SLDC Building, 1st Floor, Gladni,
Power House Narwal, Jammu, J&K
- 21. Punjab State Power Corporation Limited,**
Shed No. T-1 A. Thermal Designs, Patiala-147001
Punjab
- 22. HVDC Dadri, POWERGRID,**
B-9 Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016
- 23. HVDC Rihand, POWERGRID,**
B-9 Qutab Institutional Area, Katwaria Sarai,
New Delhi-110016
- 24. Ajmer Vidyut Vitran Nigam Limited,**
Rajasthan Urja Vikas Nigam Limited, 132 kV
Sub-station Building, Calgiri Road, Malviya Nagar
Jaipur-302017, Rajasthan
- 25. Jodhpur Vidyut Vitran Nigam Limited,**
Rajasthan Urja Vikas Nigam Limited, 132 kV
Sub-station Building, Calgiri Road, Malviya Nagar
Jaipur-302017, Rajasthan
- 26. Jaipur Vidyut Vitran Nigam Limited,**
Rajasthan Urja Vikas Nigam Limited, 132 kV
Sub-station Building, Calgiri Road, Malviya Nagar
Jaipur-302017, Rajasthan
- 27. North Central Railway,**
DRM Office, Nawab Yusuf Road
Civil Lines, Prayagraj, UP-211011
- 28. Uttarakhand Power Corporation Limited,**
Urja Bhawan, Kanwali Road, Dehradun-248001

29. Uttar Pradesh Power Corporation Limited,
Fund Management, 10th Floor, Shakti Bhawan,
14 Ashok Marg, Lucknow- 22600, U.P.

30. AD Hydro,
AD Hydro Power Limited, Bhilwara Towers
A-12, Sector-1, Nodia-201301

31. GMR Kamalanga Energy Limited,
25/1 Skip House, Museum Road, Bangalore-560025

32. MB Power (Madhya Pradesh) Ltd.,
239, Okhla Industrial Estate, Phase-III
New Delhi-110020

33. HVDC Agra, POWERGRID,
B-9, Qutub Institutional Area, New Delhi

34. HVDC Balia, POWERGRID,
B-9, Qutub Institutional Area, New Delhi

35. HVDC Bhiwadi, POWERGRID,
B-9, Qutub Institutional Area, New Delhi

36. HVDC Kurukshetra, POWERGRID,
B-9, Qutub Institutional Area, New Delhi

37. Northern Indian Railway,
Sr. DEE, TRD, Delhi Division, Central Delhi

38. Noida Power Company Limited,
Electric Sub Station Knowledge, Part IV
Greater Noida-201310

39. Northern Railways,
Sr. DEE/TRD, DRM Office,
Hazratgan, Lucknow-226001

....Respondents

Parties present:

Shri Rohit Jain, SKTL
Shri Mani Kumar, SKTL
Shri Shashank Singh, RECPDCL
Shri Siddharth Sharma, CTUIL
Shri Akshyvat Kislay, CTUIL

ORDER

The Petitioner, Sikar Khetri Transmission Limited, has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 (hereinafter referred to as “Transmission Licence Regulations”) to establish the Inter-State transmission system for “Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part D – Phase I” on a Build, Own, Operate and Transfer basis (hereinafter referred to as “the Project”) consisting of the following elements:

Sl. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date
1.	Sikar-II – Khetri 765 kV D/c line	18
2.	Sikar-II - Narela 765 kV D/c line along with 240 MVAR Switchable line reactor for each circuit at each end of Sikar-II - Narela 765kV D/c line Switching equipment for 765 kV 240 MVAR switchable line reactor - 4 nos. 240 MVAR, 765kV Switchable line reactor - 4 nos.	
3.	765kV line bays at Sikar -II for Sikar-II – Khetri 765 kV D/c line and Sikar-II - Narela 765 kV D/c line 765 kV line bays- 4 nos	
4.	2 nos. of 765 kV line bays at both Khetri and Narela S/s 765 kV line bays – 4 nos	

Note:

- (i) Developer of Sikar-II S/s to provide space for 4 nos. of 765 kV line bays at Sikar-II S/s along with space for two nos. of switchable line reactors.
- (ii) Developer of Narela S/s to provide space for 2 nos. of 765 kV line bays along with space for switchable line reactors at Narela S/s.
- (iii) Power Grid to provide space for two nos. of 765 kV line bays at Khetri substation.

2. Based on the competitive bidding carried out by the REC Power Development & Consultancy Limited (RECPDCL) in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Power Grid Corporation of India Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 2147.30 million.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 29.4.2024, *prima facie* proposed to grant a transmission licence to the Petitioner.

The relevant extracts of the order dated 29.4.2024 are extracted as under:

“23. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act read with Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **13.5.2024.**”

4. A public notice under Sub-section (5) of Section 15 of the Act was published on 3.5.2024 in all editions of ‘The Hindu (English) and Rashtriya Sahara (Hindi)’. No suggestions/ objections have been received from members of the public in response to the public notice.

5. The case was called out for the hearing on 22.5.2024. It was submitted by the representative of the Petitioner that, in response to a public notice published by the Commission, no objection had been received. The representative of the Petitioner further submitted that the name of the Petitioner company has been changed from ‘Sikar Khetri Transmission Limited’ to ‘POWERGRID Sikar Khetri Transmission’ with

effect from 22.5.2024. The certificate of change of name from “Sikar Khetri Transmission Limited’ to ‘POWERGRID Sikar Khetri Transmission” dated 22.5.2024 issued by the Ministry of Corporate Affairs, the Government of India has been placed on record. Accordingly, the name of the Petitioner has been changed to “Sikar Khetri Transmission Limited’ to ‘POWERGRID Sikar Khetri Transmission’ on the record of the Commission.

6. As regards the grant of a transmission licence, Clauses (15) and (16) of Regulation 7 of the Transmission Licence Regulations provide as under:

“(15) The Commission may after consideration of the further suggestions and objections, if any, received in response to the public notice as aforesaid, grant licence as nearly as practicable in Form-III attached to these regulations or for reasons to be recorded in writing, reject the application if such application is not in accordance with the provisions of the Act, the rules or regulations made thereunder or any other law for the time being in force or for any other valid reason.

(16) The Commission may, before granting licence or rejecting the application, provide an opportunity of hearing to the applicant, the Central Transmission Utility, the long-term customers, or the person who has filed suggestions and objections, or any other person: Provided further that the applicant shall always be given a reasonable opportunity of being heard before rejecting the application.”

7. In our order dated 29.4.2024, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 19.3.2024, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a

transmission licence be granted to the Petitioner, 'POWERGRID Sikar Khetri Transmission Limited,' for the grant of an inter-State transmission licence to establish the "Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part D – Phase I" on a Build, Own, Operate and Transfer basis as per the details given in paragraph 1 above.

8. The grant of the transmission licence to the Petitioner (hereinafter referred to as "the licensee") is subject to the fulfilment of the following conditions throughout the period of licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Transmission Licence Regulations or any subsequent enactment thereof during the period of subsistence of the licence;

(c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 13 (2) of the Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;

(d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

(e) The licensee shall have the liability to pay the license fee in accordance

with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum

utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020, as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such report or information as may be required under Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

9. CTUIL / its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's

notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

10. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

11. Let an extract copy of this order be sent to CTUIL, CEA and BPC for information and necessary action.

12. Petition No. 114/TL/2024 is allowed in terms of the above.

Sd/-
(Arun Goyal)
Member

sd/-
(Jishnu Barua)
Chairperson